

Service Officers from the Non-Technical Corps in D.G.I. Organisation

877. SHRI V.P.M. SAMY: Will the Minister of DEFENCE be pleased to state:

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(a) whether the experience of service officers from the Non-technical Corps like Infantry, Artillery, Armoured and Ordnance has been found useful in doing technical job in Directorate General of Inspection Organisation;

(b) whether the non-technical officers inducted in the D.G.I. Organisation were discharging any technical duties in their parent Corps and if so, what was the nature of those duties;

(c) what are the details regarding the Colonel now working as a Dean in the CIGS Kanpur and the Major in Delhi Ordnance Sample Room; and

(d) how the service history of these officers were relevant to their induction in the D.G.I Organisation and grant of permanent secondment to them?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K. P SINGH DEO): (a) and (b) Yes, Sir. Officers of Non-technical Corps are inducted into the D.G.I, in order to utilise their knowledge of the equipment in use for which the D.G.I is the inspecting authority. Their background and knowledge has been of great importance in ensuring quality of the equipment supplied to the services. With increasing sophistication of the equipment dealt with, even non-technical officers handle technical problems

(c) and (d) The Colonel working as Dean, C.I.G.S., Kanpur holds an engineering degree and is a Member of the Institute Of Engineers and an Associate of the Textile Association of India He belongs to the Stores Discipline and has worked in various

capacities dealing with General Stores. The Major employed in Delhi Ordnance Sample Room holds a master degree in Engineering and is an Associate of the Institute of Engineers. Both officers belong to the Engineers Corps and their knowledge and experience is relevant to discharge of inspection functions in the D.G.I. Organisation.

Implementation of Supreme Court Orders on a Writ Petition Filed By Shri V. A. Mitra and Others

878. SHRI V.P.M. SAMY: Will the Minister of DEFENCE be pleased to refer to the Supreme Court Order, dated the 16th August, 1982 on the writ petition filed by Shri V. A. Mitra and others. (DGI) vs. Union of India and state:

(a) whether it is a fact that the case had come up in the Supreme Court because of non-compliance by the Director General of Inspection (Armament) and Director of Inspection (Vehicles) of Government Orders dated the 20th April, 1981-

(b) whether it is also a fact that these officers have again put some hindrance in implementing the Court Orders dated the 16th August, 1982;

(c) if the answer to part (b) above be in the negative, what are the reasons for which the Court has again given orders on 12th December, 1982, disapproving the contention of DGI Management in implementing earlier Court Orders;

(d) what is the expenditure incurred in this case so far by Government and

(e) what action Government propose to take against these officials?

THE MINISTER OF DEFENCE THE MINISTRY OF DEFENCE (SHRI